

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB) 41 (ND)/2017

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE COMPANY: Speculum Plast Pvt. Ltd. Vs. PTC Techno Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	: Ms. Kanti Mohan Rustagi and Ms. Preeti Navi, Advocates		
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	For the Respondent (s)	: None		
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ORDER

It appears that no notice has been issued to the Corporate Debtor. Vide order dated 11th April, 2017, the petition has been rejected by this Bench. The said order was impugned before the Hon'ble NCLAT. The said order was set aside by the Appellate Tribunal and remanded back for fresh consideration.

It appears that no notice has been issued to the Corporate Debtor. Let steps be taken by the petitioner to serve the Corporate Debtor vide all modes including through the process of the Bench, returnable on 8th February, 2018. Affidavit of service be filed.

-sd/-

(Deepa Krishan)
Member (T)

-S-d-y

(Ina Malhotra)
Member (J)